

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2009
(CC 15188/2009)
(From the judgement and order dated 19/02/2009 in WA No.1904/2008
of The HIGH COURT OF KARNATAKA AT BANGALORE)

NATIONAL INSURANCE CO.LTD.& ORS.

Petitioner(s)

VERSUS

T.MAHENDRAN

Respondent(s)

(With appln(s) for c/delay in filing SLP and office report)

Date: 19/10/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.H. KAPADIA
HON'BLE MR. JUSTICE AFTAB ALAM

For Petitioner(s)

Mr. Goolam E. Vahanvati,AG.
Mr. Dinesh Mathur,Adv.
Mr. Rameshwar Prasad Goyal,Adv.

For Respondent(s)

Mr. K.K. Mani,Adv.
Mr. Ankit Swarup,Adv.

UPON hearing counsel the Court made the following
O R D E R

The only question involved in this special
leave petition is whether Respondent No.1 is
entitled to full backwages on re-instatement.
Learned senior counsel appearing on behalf of the
petitioners states that Respondent No.1 has been
re-instated and this petition is confined only to
the question of backwages and promotion.

Delay condoned.

Issue limited notice.

Until further orders, there shall be stay
of backwages.

[T.I. Rajput]
A.R.-cum-P.S.

[Madhu Saxena]
Court Master